

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
.....

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Dated: 30-10-87

APPLICATION NO 420 / 87 (F)

W.P.No. _____

APPLICANT

Vs

RESPONDENTS

Late Shri V.N. Dashpande

The Divn. Railway Manager, South Central Rly,
Hubli & 4 Ors

To

1. Smt Meena Devi

9. The General Manager
South Central Railway
Secunderabad (A.P.)

2. Shri Anil V. Dashpande

3. Shri Ajit V. Dashpande

10. The Chairman
Railway Board
Rail Bhavan
New Delhi - 110 001

4. Shri Ajay V. Dashpande

5. Smt Aruna

(Sl Nos. 1 to 5 - r/a Sulebhavi
Belgaum Taluk
Belgaum District)

11. The Secretary
Ministry of Railways
Rail Bhavan
New Delhi - 110 001

6. Shri M.S. Purushothama Rao
Advocate
497, Upstairs, Avenue Road
Bangalore - 560 002

12. Shri K.V. Laxmanachar
Railway Advocate
No. 4, 5th Block
Briand Square Police Qrs
Mysore Road
Bangalore - 560 002

7. The Divisional Railway Manager
South Central Railway
Hubli

8. The Divisional Accounts Officer
South Central Railway
Hubli

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY~~/

~~INTERIM~~ ORDER passed by this Tribunal in the above said application
on 20-10-87.

RECEIVED

Diary No. 135/CR/87

Issued Date: 2.11.87

Encl: as above.

DEPUTY REGISTRAR

(JUDICIAL)

*per C.M.
Whimsey
Ry. Adv. Sec.
2/11*

o/c

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTIETH OCTOBER, 1987.

Present: Hon'ble Shri P. Srinivasan ... Member (A)
Hon'ble Shri Ch. Ramakrishna Rao ... Member (J)

APPLICATION NO. 420/87

Sri V.N. Deshpande
S/O. Neelakant,
Retired Station Master
Ghataprabha
South Central Railway
Since deceased by Legal
Representatives.

1. Smt. Meena Devi
W/O. Deshpande.
2. Anil V. Deshpande
3. Ajit V. Deshpande
4. Ajay V. Deshpande
2 to 4 are the sons of
Deshpande.
5. Smt. Aruna
W/O. Ramesh Kulkarni
and Daughter of V.N. Deshpande
(Shri M.S. Purushothama Rao, Advocate)
All residing at Sulebhavi, Belgaum Tq.
District Belgaum

... Applicants

Vs.

1. The Divisional Railway Manager
South Central Railway
Hubli.
2. Divisional Accounts Officer
South Central Railway
Hubli
3. General Manager
South Central Railway
Secunderabad. A.P.
4. Indian Railway Board
Rail Bhavan, New Delhi
Represented by its Chairman.
5. Union of India by Secretary to
Govt. Deptt. of Railways
Rail Bhavan, New Delhi.
(Shri K.V. Laxmanachar, Advocate)

... Respondents

....2/-



This application has come up for hearing before this Tribunal today, Hon'ble Shri P. Srinivasan, Member (A), made the following:

O R D E R

This application has been listed for today, under cases not ready for hearing. However, since the pleadings are complete and the brother of the applicant no.1 who appeared in Court and Shri K.V. Laxmanachar, learned counsel for the respondent felt that this application could be heard on merit, we have proceeded to do so.

2. In this application the legal representatives of one Shri V.N. Deshpande who retired as Station Master from the South Central Railway in 1977 and died in 1985 have contended that certain amounts due to them from the respondent (Railways) towards arrears of pay till Shri Deshpande's retirement had not been paid.

3. When the matter was called up today, Shri B.V. Venkoba Rao, brother of the first legal representative, Smt. Meena Devi, appeared in Court and stated that the applicant's lawyer had been unable to come today. Shri K.V. Laxmanachar, learned counsel for the respondents submitted that the amount due to the legal representatives had been calculated

P. Srinivasan



by the respondents and the figure arrived at was Rs 3,253.15 which has been paid to Smt. Meena Devi and the other legal representatives in full settlement of all dues. In view of this Shri Laxmanachar submits that the application no longer survives for consideration. At this juncture Shri Venkoba Rao while agreeing with Shri Laxmanachar made a request that a working of the amount paid may be sent to Smt. Meena Devi and other legal representatives. In view of the above, the application is dismissed as having become infructuous, with the direction that the respondents should send a detailed working of the amount already paid to the legal representatives. If the applicants point out any mistake in calculation, we have no doubt the respondents will look into it and do the needful.

4. Parties to bear their own cost.



mr.

Sd _____
MEMBER (A)

Sd _____
MEMBER (J) 20/11/11

- True copy -

B.V. Venkoba Rao
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

GOVERNMENT OF INDIA (BHARAT SARKAR)
MINISTRY OF TRANSPORT (PARIVAHAN MANTRALAYA)
DEPARTMENT OF RAILWAYS (RAIL VIBHAG)
(RAILWAY BOARD)

No. E(G) 8 > -LL3- > (100)

New Delhi, dated 11-11-1987

To,

The Registrar, Central Administrative Tribunal,

Commercial Complex (C.B.T.A.)

Indira Nagar

Bangalore - 560038

Sub: A top no. 420 (8) (P) / 100/104
S. M. Deshpande

Sir,

I am directed to refer to your summons/orders dated 30.10.87 on the subject mentioned above and to state that the General Manager SC Railway is the competent authority to deal with this matter. The summons/orders in question have, therefore, been sent to that authority for further necessary action.

Yours faithfully,

[Signature]

for Secretary, Railway Board.

DA: Nil.

No. E(G) 8 > -LL3- >

New Delhi, dated 11-11-1987

Copy together with the summons/orders received from the Tribunal/Court are forwarded in original to the General Manager South

Central Railway for further necessary action.

The next date of hearing is _____

DA/As above.

Desk Officer, Establishment
Railway Board

792/87
16-11-87